

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:3108  
ANSWERED ON:08.12.2000  
PAY SCALES OF EMPLOYEES OF PSUS  
B.K. PARTHASARATHI

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether the Government have formulated and sanctioned a new policy for time-bound revision of the pay scales of employees working in Public Sector Undertakings;
- (b) if so, the details thereof;
- (c) whether the officers/ employees of PSUs are being given pay scales equivalent to Central Government employees;
- (d) if so, the details thereof; and
- (e) the effective steps taken by Government so far to fix the pay scales of Central Government employees and employees of Public Sector Undertakings at par?

**Answer**

THE MINISTR OF STATE (HI&PE) DR. VALLABHBHAI KATHIRIA

(a) to (e) :- Government have decided that executives of Central Public Sector Undertakings at Board level, below Board level and the non-unionised supervisory level shall have pay revision in every 10 years, from 1.1.97. Government have also decided that the unionized employees of these PSUs governed by Industrial DA pattern pay scales, would have

the option to opt for either:-

(i) a 10 year periodicity of wage revision with 100% neutralization of DA;OR

(ii) a 5 year periodicity on the basis of graded neutralization as did exist previously.

The officers/ employees of PSUs who are governed by the Central Dearness Allowance (CDA) pay scales, are extended the central Government pay scales. Other employees who are governed by the Industrial Dearness Allowance (IDA) pay scales, are granted the pay scales decided by the Government.

There is no proposal at present to fix the pay scales of the Central Government employees and the employees of public sector undertakings at parity basis.